

HARYANA VIDHAN SABHA

Starred Questions

to be asked at a meeting of the Haryana Vidhan Sabha to be held on Monday, the 10th March, 2008.

ILLEGAL RECRUITMENT OF DEPUTY DIRECTOR (A.H)

***878. SH. KARAN SINGH DALAL, M.L.A:** Will the **Animal Husbandry & Dairying Minister** be pleased to state: -

- (a) whether the State Govt. had amended the Haryana Veterinary (group A) Service rules, 1995 vide its notification dated 6.9.2002 thereby taking away the provision of direct recruitment to the post of Deputy Director (A.H) or equivalent; if so, the details thereof;
 - (b) whether even after the amendment in (a) above vide its notification dated 6.9.2002, the Haryana Public Service Commission advertised four posts of Deputy Director (A.H) vide advertisement dated 18.9.2002 in spite of the abolition of provision of direct recruitment;
 - (c) whether selection and recruitment of above advertised posts of Deputy Directors (A.H) was challenged in the Hon'ble High Court; and
 - (d) the action taken by the Government against these illegal recruitments?
-

Chandigarh:

SUMIT KUAMR

The 1st March,
2008

Secretary,

Haryana Vidhan Sabha